

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No.404
IA/1148/ND/2024 IA/1064/ND/2024 in
IB/745/ND/2023

IN THE MATTER OF:

Indian Bank.	...	Applicant
Versus		
Apresh Garg	...	Respondent

Under Section 95(1) of (IBC)

Order delivered on 01.07.2024

CORAM:

SHRI MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	: Mr. Rajesh Kumar Gautam, Mr. Anant Gautam, Ms. Likivi Jakhalu, Advs.
For the Respondent	: Mr. Mohit Chaudhary, Mr. Prakhar Mithal, Mr. Raghav Diskhit, Advs, in IA/1148/ND/2024 IA/1064/ND/2024

HYBRID HEARING (PHYSICAL & VC)

ORDER

Ld. Counsel for the Applicant/Indian Bank as well as Ld. Counsel for the Personal Guarantor are present physically. At joint request and with the consent of the parties, list the matter on **11.07.2024**.

-SD-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

-SD-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)